

(2014) 05 P&H CK 0464

High Court Of Punjab And Haryana At Chandigarh

Case No: CWP No. 10666 of 2014

Satpal

APPELLANT

Vs

State of Haryana and Others

RESPONDENT

Date of Decision: May 28, 2014

Hon'ble Judges: Augustine George Masih, J

Bench: Single Bench

Advocate: Meenakshi Poswal, Advocate for the Appellant

Final Decision: Disposed Off

Judgement

Augustine George Masih, J.

Petitioner has approached this Court praying for issuance of a writ of mandamus directing respondents to consider the claim of the petitioner for regularization of his services as the juniors to the petitioner have already been regularized.

2. Counsel for the petitioner contends that the petitioner has submitted a representation dated 10.04.2014 (Annexure P-6), according to which, names of two of the persons, who are junior to the petitioner, have been specifically pointed out in para-3 whose services have been regularized while ignoring the claim of the petitioner. Petitioner was initially appointed on D.C. rates in year 1978 and since then, he has been working in Sadhaura range on daily wage basis without any break in service.

3. Counsel for the petitioner states that the petitioner, at this stage, would be satisfied if a direction is issued to the Principal Chief Conservator of Forest, Haryana-respondent No. 2 and Divisional Forest Officer, Yamuna Nagar, District Yamuna Nagar-respondent No. 3 to consider and decide the representation dated 10.04.2014 (Annexure P-6) submitted by the petitioner within some specified time.

4. In the light of the submissions made by the counsel for the petitioner and without going into the merits of the case or commenting thereon, the present petition is disposed of with directions to the Principal Chief Conservator of Forest,

Haryana-respondent No. 2 and Divisional Forest Officer, Yamuna Nagar, District Yamuna Nagar-respondent No. 3 to consider and decide the representation dated 10.04.2014 (Annexure P-6) submitted by the petitioner within a period of five months" from the date of receipt of certified copy of this order.

5. In case the claim of the petitioner is not to be accepted, a well-reasoned and speaking order be passed and conveyed to him forthwith.